

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH

CUSTOMS APPEAL NO. 50906 OF 2019

(Arising out of Order-in-Original No. 48/MK/CONFIRMATION/POLICY/2019 dated 20.03.2019 passed by the Commissioner of Customs (Airport & General), New Delhi)

With

CUSTOMS MISCELLANEOUS APPLICATION No. 51380 OF 2019

Ananya Exim

Plot No.444-A, Kh. No. 289,
Shyam Vihar, Phase-I,
E-Block, Najafgarh,
New Delhi-110043

....Appellant

Versus

**Commissioner of Customs(SIIB),
ACC Import,**

Office of the Commissioner of Customs,
(Airport & General), New Customs House,
Near I.G.I Airport,
New Delhi-110037

...Respondent

APPEARANCE:

Shri Ashutosh Singh, Advocate for the Appellant
Shri Rakesh Kumar, Authorized Representative for Respondent

CORAM:

**HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

DATE OF HEARING: 10/08/2021

FINAL ORDER NO. 51756 / 2021

JUSTICE DILIP GUPTA

This appeal is directed against the order dated March 20, 2019 passed by the Commissioner of Customs (Airport & General) by which the Customs Broker License of the appellant, which was suspended on July 22, 2019, has been confirmed.

2. It has been pointed out that the Customs Broker License of the appellant was thereafter revoked by order dated October 10, 2019,

which order has been assailed by the appellant in Customs Appeal No. 52773 of 2019.

3. The present Customs Appeal 50906 of 2019 has, therefore, been rendered infructuous. It is, accordingly, dismissed. The miscellaneous application stand disposed of.

(JUSTICE DILIP GUPTA)
PRESIDENT

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)

Archana